**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**Criminal Revision No.561 of 2020**
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Samir Khan & Ors. **… … Petitioners**

**Versus**

1. The State of Jharkhand
2. Saira Banu **… … Opposite Parties**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioners : Mr. Chandrajit Mukherjee, Adv.
For the State : Mr. Shekhar Sinha, P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**05/08.09.2021:** The instant criminal revision application has been filed on 03.08.2020 but till date the revisionists have not produced the surrender certificates and also not removed the other surviving defects, as pointed out by the office.

As a last chance, three weeks' time is granted to the learned counsel for the petitioners for removing the surviving defects and further to produce the surrender certificates.

The court below is directed to take all coercive steps for apprehension of the revisionists and commit them to jail for serving the sentence, if they does not surrender within three weeks.

**(Rajesh Kumar, J.)**

Amar/-